

(AAI). In response, the risk assessment and the immediate mitigations measures already put in place by AAI to ensure adequate number of ATS personnel was communicated to ICAO who accepted the measures adopted. Thus no safety concern was raised by ICAO.

(b) and (c) ICAO conducted audit of Civil Aviation Security in India in October 2015 under their four yearly Universal Security Audit Programme - Continuous Monitoring Approach (USAP-CMA). India's compliance with ICAO regulations has been rated at 99.25%.

Non-deposit of PSF collected at Delhi airport

876. SHRI RITABRATA BANERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Passenger Service Fee (PSF) charges collected at Delhi airport has not been deposited to the Government for the last few years; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) As per prescribed procedure, the Passenger Service Fee (Security Component) collected at Delhi Airport, by the Airlines is directly deposited into the Escrow Account operated by M/s Delhi International Airport Ltd. (DIAL). DIAL have reported that as on 30th June, 2016, the PSF(SC) monies so collected have been deposited into the Escrow Account pertaining to Delhi Airport, except for the outstanding dues of ₹ 822.04 lacs, out of which ₹ 788.06 lakh is due against Air India.

The Passenger Service Fee (Facilitation Component) has been discontinued since 2012-13 at Delhi Airport after introduction of User Development Fee (UDF) charges.

City offices of Air India

877. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many city offices of Air India are working in the Metro cities like, Delhi, Mumbai, Chennai and Kolkata for booking/cancellation of air tickets;

(b) whether these services are found to be unsatisfactory and not upto the mark; and

(c) what are the steps taken by Government to upgrade, train the employees and other facilities at these city offices?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) There are 4 city offices of Air India, one each in Mumbai, New Delhi, Chennai, Kolkata for booking/cancellation of Air tickets.

(b) No, Sir. The functioning of Booking Offices in the metro-cities is found to be satisfactory.

(c) The staff working at City Booking Offices are well trained in Reservations/Fares and Ticketing by Air India. Staff are updated/trained as and when any amendment/up-gradation takes place in the Reservation Process.

Management of service charge on passenger service fee

878. DR. KANWAR DEEP SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to deposit the amount collected as Passenger Services Fee-Security Component (PSF-SC) in the Consolidated Fund of India, instead of in an Escrow account;

(b) if so, reasons therefor;

(c) whether it is a fact that JV airport developer had incurred capital expenditure from this account that was not allowed; and

(d) if so, whether no monitoring of this account was being done?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Yes, Sir. During the inter-ministerial consultation carried out in the matter of revision of the Standard Operating Procedure (SoP) for account/audit of Passenger Service Fee (Security Component) PSF(SC), it was considered better to switch over from the present system of deposition of PSF(SC) collection in the respective Escrow Accounts of the Private/JV Airport Operators concerned to the system of depositing the PSF(SC) into the Consolidated Fund of India.

(c) and (d) Yes, Sir. The monitoring mechanism in respect of the Escrow Accounts has already been in place. The accounting/auditing procedure in respect of PSF(SC) was issued in 2009. Secondly, the Escrow Accounts, where the PSF(SC) collected at JV/Private Airports are deposited, are regularly audited by the Comptroller & Auditor General of India. During the process of such audits, it was observed that some Private/JV Airport Operators have incurred capital expenditure out of PSF(SC) funds. A direction was issued by Ministry of Civil Aviation on 18.02.2014 to the airport operators to reverse the entire